GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 4277 TO BE ANSWERED ON 27.03.2023

TEACHERS RECRUITED EVERY YEAR IN EMRS

4277. SHRI T.N. PRATHAPAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) The number of teachers recruited every year in Eklavya Model Residential Schools (EMRS) since 2014;

(b) The reason for only 396 sanctioned EMRS compared to 452 approved schools; and

(c) Whether the Government is aware of the Parliamentary Committee Report that stated that the population criteria used by the scheme is impractical and if so, the steps taken by the Government in furtherance of the report?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

(a): In the year 2019, an autonomous body i.e National Education Society for Tribal Students (NESTS) has been established at Central level for administration of Eklavya Model Residential Schools. As of now, day to day functioning including availability of Human Resource for EMRSs is being done through State Level EMRS Societies. For 401 functional EMRSs over the years State Societies/State Governments have deployed about 4000 teaching staff through regular recruitment, deputation, guest teachers and outsourcing. It has now been decided to do central recruitment of teachers and support staff for all EMRSs, for which Government has sanctioned over 38,000 posts, recruitment of which has been scheduled through NESTS in phases. The phasing will be in accordance with the physical progress of construction and functioning of EMRS.

(b): A new proposal of EMRS is considered only after obtaining a suitable land of appropriate dimensions. As on date, 402 EMRSs have been sanctioned out of total 452 approved schools under the Central Sector Scheme of EMRS. As per guidelines of the scheme, it is the responsibility of the concerned State to provide suitable land free from all encumbrances. Time is taken in identification of suitable land in terms of area, accessibility, topography and because of forest clearances and litigation etc.

(c): Yes Sir. The thirty fourth report of standing committee has observed that criteria of minimum area of 15 acres of land in a sub-district having 50% ST population and at least 20,000 tribal persons for construction of EMRS is impractical as a single piece of 15 acres of land may not be easily available in hilly areas. However, relaxation is being considered on case-to-case basis wherever land available is less than 15 acres.
